

(e) whether Government has started interacting with the State Government of Goa in this regard; and

(f) if so, the details of the interaction and decision taken thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) to (d) Survey for laying the gas pipeline passing through Belgaum to the State of Goa and compilation of field data for ROU notifications is under progress.

The estimated cost of the entire network of Dabhol – Bangalore pipeline, along with the spur lines, including spur line to Goa, is Rs. 4543.43 crore. The network is planned to be completed in two phases, as follows:

- (i) Phase-I estimated to cost Rs. 4057.38 crore consisting of mainline from Dabhol – Bidadi near Bangalore and spur lines/feeder lines to Goa, Bangalore with scheduled completion by March, 2012, and
- (ii) Phase-II estimated to cost Rs. 486.05 crore consisting of spur lines/feeder lines to Ratnagiri, Kolhapur, Sangali, Bijapur, Dharwad, Devengere, Harthar and Tumkur with scheduled completion by December, 2012.

The above estimates have not been reviewed. Length of spurline to Goa is approximately 175 km, which emanates from Gokak and terminates at Zuari Industries, Goa. This spurline passes through three states, i.e. Karnataka, Maharashtra and Goa. Length of pipeline in State of Goa is approximately 36 km. The pipeline passes through its three districts, namely, Bicholim, Ponda and Morumgao.

(e) and (f) Interaction with Government of Goa has been initiated and Competent Authority for acquisition of Right of Use (ROU) in the State has been nominated by the State Government.

Complaints against petrol pumps/gas agencies

127. SHRI SANJAY RAUT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of petrol pumps/gas agencies in the country against whom action has been taken based on the complaints received by the consumers during the last three years and current year, State-wise, district-wise;
- (b) the details of the action taken against the guilty persons;
- (c) whether Government is planning to adopt any new technology to reduce and contain the malpractices made at the petrol pumps and gas agencies in the country; and
- (d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) and (b) State/Union Territory-wise details of action taken against retail outlet dealers and Liquefied Petroleum Gas (LPG) distributors based on the established complaints during the last three

years and the current year April – September, 2009 are given in the Statement-I and II (See below). The District-wise details of complaints and action taken against guilty dealers are available with the Director (Marketing) of the Oil Marketing Companies (OMCs).

(c) and (d) OMCs undertake regular and surprise inspections of Retail Outlets (ROs) and LPG distributors. Also take action under Marketing Discipline Guidelines (MDG) and Dealership Agreements against those indulging in adulteration and malpractices. In spite of, the possibility of adulteration of petrol/diesel and misuse of LPG cylinders by some unscrupulous elements cannot be ruled out due to huge price difference between petrol/diesel and various adulterants available in the market and the easy miscibility of these products with petrol/diesel and gape between the retail price of LPG for domestic use and the market price for commercial LPG. In order to check adulteration, the Government has taken a number of additional initiatives *viz.*, Automation of ROs, Third Party certification of ROs Tamper proof locking system, monitoring of movement of Tank Trucks through Global Positioning System (GPS), canalization of import of kerosene etc. Besides that OMCs have introduced toll free numbers, for both LPG as well as retail, for registration of complaints by the consumers for addressing the public grievances, including complaints relating to adulteration of fuel.

Statement-I

State/Union Territory-wise details of action taken at against retail outlet dealers based on established complaints

Name of States/UTs	2006-07	2007-08	2008-09	April-Sept., 2009
1	2	3	4	5
Andaman and Nicobar Islands	0	0	0	0
Andhra Pradesh	0	0	1	0
Arunachal Pradesh	0	0	0	0
Assam	0	0	0	0
Bihar	0	0	0	0
Chandigarh	0	0	1	0
Chhattisgarh	0	0	0	0
Dadra and Nagar Haveli	0	0	0	0
Daman and Diu	0	0	0	0
Delhi	0	0	0	0
Goa	0	0	0	0
Gujarat	0	0	0	0
Haryana	0	1	1	0

1	2	3	4	5
Himachal Pradesh	0	0	0	0
Jammu and Kashmir	1	0	0	0
Jharkhand	0	0	0	0
Karnataka	0	3	21	3
Kerala	0	0	1	1
Lakshadweep	0	0	0	0
Madhya Pradesh	0	0	2	1
Maharashtra	0	0	0	0
Manipur	0	0	0	0
Meghalaya	0	0	0	0
Mizoram	0	0	0	0
Nagaland	0	0	0	0
Orissa	0	0	0	0
Puducherry	0	0	0	0
Punjab	1	0	2	1
Rajasthan	0	0	0	0
Sikkim	0	0	0	0
Tamil Nadu	0	0	0	0
Tripura	0	0	0	0
Uttar Pradesh	0	0	0	2
Uttarakhand	0	0	0	0
West Bengal	0	0	2	1
TOTAL:	2	4	31	9

Statement-II

*State/Union Territory-wise details of established irregularities
against LPG distributors*

Name of States/UTs	2006-07	2007-08	2008-09	April-Sept., 2009
1	2	3	4	5
Andaman and Nicobar Islands	0	0	0	0

1	2	3	4	5
Andhra Pradesh	113	84	116	46
Arunachal Pradesh	0	0	0	0
Assam	1	1	5	1
Bihar	22	42	45	14
Chandigarh	6	8	11	2
Chhattisgarh	7	8	25	5
Dadra and Nagar Haveli	0	1	0	0
Daman and Diu	0	0	1	1
Delhi	34	66	64	22
Goa	0	3	8	0
Gujarat	43	68	38	12
Haryana	13	51	23	7
Himachal Pradesh	3	11	5	6
Jammu and Kashmir	8	11	16	10
Jharkhand	13	23	20	6
Karnataka	57	45	105	45
Kerala	24	44	57	30
Lakshadweep	0	0	0	0
Madhya Pradesh	53	113	80	46
Maharashtra	118	120	192	77
Manipur	0	0	0	0
Meghalaya	0	0	1	0
Mizoram	0	0	0	0
Nagaland	0	0	0	0
Orissa	14	11	35	29
Puducherry	0	0	0	3
Punjab	98	163	99	21
Rajasthan	78	144	157	37
Sikkim	0	0	0	0
Tamil Nadu	43	85	132	22

1	2	3	4	5
Tripura	0	0	0	0
Uttar Pradesh	140	189	280	98
Uttarakhand	0	7	11	6
West Bengal	40	44	53	25
TOTAL:	928	1342	1579	571

Rajiv Gandhi Grameen Rasoi Gas Vitran Yojana

128. SHRIMATI JAYANTHI NATARAJAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government had launched Rajiv Gandhi Grameen Rasoi Gas Vitran Yojana in the country to provide LPG connection in the villages;

(b) if so, the details thereof;

(c) the number of distributors appointed by oil marketing companies in Tamil Nadu for this purpose, district-wise and oil company-wise; and

(d) the number of LPG connections given in rural Tamil Nadu since the launch of the Yojana?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) and (b) Yes, Sir. A new scheme of rural LPG distributor namely, Rajiv Gandhi Gramin LPG Vitrak Yojana (RGGLVY) for small size LPG distribution agencies has been launched on 16.10.2009. Salient features of the scheme are:—

- (i) The LPG agencies under the RGGLVY will be of small size requiring lesser finance/infrastructure.
- (ii) The distributor himself will manage the agency with the help of his/her family member and one or two employees.
- (iii) Age limit for the distributor to be between 21 and 45 years.
- (iv) All agencies under this scheme to be in the joint name of husband and wife. In case of applicants who are single the 'spouse' will automatically become a partner after the marriage.
- (v) Reservation for SC/ST categories has also been provided for.
- (vi) The selection of the distributor would be by draw of lots from amongst all candidates who have secured more than 80% marks on the criteria of financial capability and education qualifications.

Advertisements inviting applications for distributors under the scheme have been released in 8 States where the reach of LPG is very low namely, Bihar, Chhattisgarh, Jharkhand, Madhya